

Notice of Attachment of Bank/Post office Account

Attachment Proceeding No. 15524 of 2026
Certificate No. 8484 of 2024

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks/Post Offices in India**

The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. **8484 of 2024** dated December 27, 2024 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 1,31,000/- (Rupees One Lakh Thirty-One Thousand only) as detailed below along with interest/costs/charges/expenses etc. against **NARENDRABHAI AMIN (PAN-AMGPA3864Q) ["Defaulter"]** and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated December 27, 2024 has been issued to **the defaulter**.

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order no. Order/MC/RM/2022-23/18172-18187 dated July 29, 2022 in the matter of M/s Austral Coke and Projects Limited- II. The order shall be read with Corrigendum dated July 27, 2023 to the aforementioned order.	1,00,000/-
Interest from July 2022 to December 2024 @ 1%.	30,000/-
Recovery Cost	1,000/-
Total	1,31,000/-

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:



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- Details of all the Accounts including Lockers held by the defaulter with your Bank/Post office;
- Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
- Confirmation of Attachment of the said account(s) and lockers; and
- Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/ Post Office account/ balance with your Bank/Post Office.

- If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
- You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 07th day of July, 2026.

SEAL



Recd

Signed

बलबीर सिंह / BALBIR SINGH
वसूली अधिकारी एवं उप महाप्रबन्धक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad

Copy to:

NARENDRABHAI AMIN (PAN: AMPGPA3864Q) Address 1: F/63, Shandilya Flats, Rakhiyal, Ahmedabad – 380001	NARENDRABHAI AMIN (PAN: AMPGPA3864Q) Address : C-403 Devkrupa -3 Haridarshan Cross Road, Nava Naroda, Ahmedabad - 382330
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(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)